

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH 'E': NEW DELHI  
(Through Video Conferencing)**

**BEFORE,  
SHRI G. S. PANNU, VICE PRESIDENT  
AND  
MS. SUCHITRA KAMBLE, JUDICIAL MEMBER**

**I.T.A No.4649/Del/2017  
(ASSESSMENT YEAR 2013-14 )**

The Addl. CIT, Special Range-5, New Delhi.	Vs.	M/s. Jasper Infotech Pvt. Ltd., 246, 1 <sup>st</sup> Floor, Okhla Phase-III, New Delhi-110 020 PAN-AABCJ 8820B
<b>(Appellant)</b>		<b>(Respondent)</b>

Appellant By	<b>Mr. M. Barnwal, Sr. DR</b>
Respondent by	<b>Mr. Amit Arora, CA &amp; Ms. Sudha Karnani, CA</b>
Date of Hearing	<b>31.08.2021</b>
Date of Pronouncement	<b>31.08.2021</b>

**ORDER**

**PER G.S.PANNU, VP:**

This appeal by the Department for the assessment year 2013-14 is directed against the order of learned CIT(A)-5, Delhi dated 08.05.2017.

2. The learned counsel for the assessee's A.R. vide email letter dated 20.08.2021 has requested for dismissal of the appeal filed by the Revenue and stated that the assessee has opted to settle the dispute relating to the tax

arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of the Direct Tax Vivad Se Vishwas Act, 2020 has also been filed showing amount payable Nil issued by the PCIT, Delhi-7 on 16.06.2021.

3. Learned Senior DR has no objection.
4. In view of the above, we accept the request of the assessee for dismissal of the appeal.
5. In the result, the appeal of the Department is dismissed having become infructuous.

Above decision was announced on conclusion of Virtual Hearing in the presence of both the parties on 31<sup>st</sup> August, 2021.

Sd/-  
**(SUCHITRA KAMBLE)**  
**JUDICIAL MEMBER**

Sd/-  
**(G.S.PANNU)**  
**VICE PRESIDENT**

*PK/PS*

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR  
ITAT NEW DELHI